

ENQUIRY RE ALLEGED INSTRUCTIONS FROM CENTRAL FINANCE MINISTRY TO THE MADHYA PRADESH GOVERNMENT ABOUT THE PREPARATION OF M. P. BUDGET

श्री राजनारायण (उत्तर प्रदेश) :

श्रीमन्, मैंने आप से एक निवेदन किया था कि हमारी अपनी पर्सनल जानकारी है कि केन्द्र के वित्त विभाग के उपसचिव ने मध्य प्रदेश के सचिव को कहा था 22 तारीख को कि वे बजट की प्रिलिमिनरी तैयारी करें। इस संबंध में, वित्त मंत्री जी यहां पर विद्यमान हैं, मैं आपके द्वारा उन से कुछ रिक्वेस्ट करूंगा। हम ने खुद भी उन से रिक्वेस्ट किया था। उसके बाद हमने वहां की सरकार से भी जानकारी हासिल की है। तो मैं जानना चाहता हूं कि आपके जरिये बहुत ही अदब के साथ वित्त मंत्री जी से कि वित्त विभाग के उपसचिव ने मध्य प्रदेश की सरकार को ऐसा क्यों कहा और उन्होंने अपने से कहा या सरकार के किसी मंत्री ने उनको ऐसा कहने के लिये कहा। ये बातें साफ होनी चाहियें। जब एक अहम सवाल उठा हुआ था, मध्य प्रदेश की सरकार के बनने बिगड़ने का सवाल था और यह कोई रूटीन या सामान्य चीज नहीं थी, ऐसी स्थिति में कोई वित्त विभाग का सेक्रेटरी इतना बड़ा और अहम कदम उठा करके किसी राज्य सरकार को कहे कि बजट छपवा कर तैयार रखो किसी कंटीजेंसी का मुकाबला करने के लिये, तो मैं जानना चाहता हूं कि वित्त मंत्री महोदय से कि इस सम्बन्ध में उनको क्या कहना है कि वित्त विभाग के जिन उपसचिव ने ऐसा किया उन्होंने ऐसा गलत काम क्यों किया और उन्होंने ऐसी अनधिकार चेष्टा क्यों की?

SHRI B. K. P. SINHA (Bihar): Why?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): May I tell the hon. Member that I am surprised that he is putting this question here? He sent me a note yes-

terday and I replied on that very note that this is false and still it is repeated. It only means that I am not believed. Now what am I to say about it?

The Joint Secretary has given no instruction to the Secretary in Madhya Pradesh. The Joint Secretary only was asked whether he could send the Rajasthan papers to him and then when he talked about the various contingencies arising the Joint Secretary from my Ministry told him that he should do anything that he wanted to do only after formal orders were passed about the Assembly; before that he should do nothing. That is what he had told him. Beyond that nothing else has happened. I did not know anything about it. After I knew about it I found out from the Joint Secretary as to what was done. But in these matters the General Administration has to go on preparing for various contingencies. It is not as if any instructions are required for that. If a Budget had to be prepared then my instructions would have been very vital, then he should not do anything without asking me. If he were to ask him to keep anything ready then he had to ask me also. But there is nothing like that. Therefore this question is not in my view very correctly put.

श्री राजनारायण : श्रीमन् मैं एक पर्सनल एक्सप्लेनेशन देना चाहता हूं।

MR. CHAIRMAN: Nothing more. Calling attention to matter of urgent public importance.

[THE DEPUTY CHAIRMAN in the Chair]

श्री राजनारायण : माननीया एक पर्सनल एक्सप्लेनेशन सुन लिया जाय। वित्त मंत्री जी को मेरे बारे में भ्रम है कि मुझे उन पर विश्वास नहीं है। लेकिन ऐसी बात नहीं है। मुझे उन पर विश्वास है। मगर हमने वहां से पता लगाया है कि...

THE DEPUTY CHAIRMAN: Nothing more Mr. Rajnarain. Mr. Dharia.

श्री राजनारायण : मैं आपसे जानना चाहता हूँ कि क्या मैंने पर्सनल एक्स-प्लेनेशन देने का मौका नहीं है।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your seat. I have called for the next item on the order paper. Calling attention.

श्री राजनारायण . सतदीय परंपरा में भी ऐसा मौका नहीं मिलेगा तो . . . . .

THE DEPUTY CHAIRMAN: Nothing more. The Chairman called the next item on the order paper. Therefore you must take your seat. Mr. Dharia.

श्री राजनारायण : वित्त मंत्री जी से मैं बहुत ही अदब के साथ आप के जरिये कह रहा हूँ कि जो उन्होंने कहा कि हम उन पर विश्वास नहीं करते ऐसी बात नहीं है। वित्त मंत्री जी . . .

THE DEPUTY CHAIRMAN: Please take your seat. It is Chairman's ruling and he has called the next item.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

DISPUTE OVER KRISHNA-GODAVARI WATERS BETWEEN ANDHRA PRADESH, MAHARASHTRA AND MYSORE

SHRI M. M. DHARIA (Maharashtra): Madam, with your permission I beg to call the attention of the Minister of Irrigation and Power to the situation arising out of the dispute over the sharing of the Krishna-Godavari waters between the Governments of Andhra Pradesh, Maharashtra and Mysore and the reported proposal by the Maharashtra Government to take legal action against the Andhra Pradesh Government.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): A statement is laid on the Table.

SOME HON. MEMBERS: It should be read.

SHRI M. M. DHARIA: He says he has laid it on the Table. I have not got a copy.

(Interruptions)

THE DEPUTY CHAIRMAN: You must read that.

DR. K. L. RAO: Madam, hon. Members are aware that Hafiz Mohd. Ibrahim, the then Union Minister of Irrigation and Power, laid a statement on the Table of the House on the 24th April, 1963, regarding Krishna-Godavari waters. Since then, a number of projects have been sanctioned on the Krishna and Godavari rivers in the States of Maharashtra, Mysore and Andhra Pradesh. Work on these projects is in progress. Simultaneously, the work of collecting data as well as investigation for diversion of Godavari waters into the Krishna river are also in progress.

In January, 1966, the Government of Andhra Pradesh wrote to this Ministry for approval for installation of crest gates on the Nagarjunasagar Dam. The State Government have stated that the installation of the gates was imperative for utilising the approved quantity of 264 TMC in Phase I of the Project.

The Government of Maharashtra have objected to the installation of the crest gates, stating that this could mean taking up of the second stage of the Nagarjunasagar Project which, they have stated, could be cleared only after the investigations on the diversion of the Godavari supplies were completed and the quantum and levels of such diversion were known. Various aspects of the proposal to instal the gates are under examination.